

In The Central Administrative Tribunal, Jodhpur Bench, Jodhpur.

O.A/T.A/M. P. No. 598 /1990

Mukh Ray

Versus

C.O. Jodhpur

Date of Order

Orders

ADK

This is an application filed u/s 19 of the AT Act 1985 has been scrutinised. It is DB Case & belongs to Jaipur Bench. On scrutiny application found in order.

From

20/12/90

20/12/90 Register & Put up in Court for admission on 20/12/90 on Court Slip.

Yours  
REGISTRAR  
C.A.T., JAIPUR.

20.12.90

Present Mr. M.K.Sharma counsel for the applicant.

In this Application filed under Section 19 of the Administrative Tribunals Act, 1985, the limited grievance of the applicant, who is a member of RPS, is that although he has been placed in the select list for promotion to the IPS, Rajasthan cadre and there are four vacancies, the respondents are not filling up the vacancies by giving him the promotion. Merely because the vacancies are not being filled up, the applicant has no right that they must be filled up. There is no allegation that any body who is junior to the applicant or is not in the select list has been appointed against a cadre post of the IPS against the promotion quota. In view of the above discussion, the present Application is not maintainable and is accordingly rejected.

Devi  
( T.S. Oberoi )  
Judl. Member

Devi  
Date 21/12/90  
Regd. No. 3299

Devi  
(Kaushal Kumar)  
Vice Chairman